THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/3826/A

From :-

Smti. Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Jitu Mani Barman, District & Sessions Judge,

Goalpara.

Dated Guwahati, the 30 May, 2025.

Sub:-

Earned leave.

Ref:-

Letter No. DJG/2492 Dated 28.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted 12 (twelve) days earned leave w.e.f. 16.06.2025 to 27.06.2025 (suffixing 28.06.2025 and 29.06.2025), along with station leave permission from the morning of 16.06.2025 till the morning of 30.06.2025, subject to submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The Addl. District & Sessions Judge, Goalpara, and in his absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/3827-3828/A, dated , 30-05-23

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)